

श्री मनोराम बागड़ी (मथुरा) .
प्रभ्यक्ष जी, मैं जानकारी चाहता हूँ—आप ने
अभी 'कांग्रेस-आई का एनाउन्समेंट किया
है, कांग्रेस-आई का क्या मतलब है, जरा
कांग्रेस-आई की परिभाषा कर दीजिये ।
जनतन्त्र में जिन्दा आदमी के नाम पर पार्टी
नहीं दुष्प्रकार करती है और हमारे यहाँ तो संसदीय
पद्धति है—इस के अन्दर आप ने कांग्रेस-
आई कैसे कहा है, जरा इस का विश्लेषण
कर दीजिये ।

MR. SPEAKER: That subject is
over.

श्री मनोराम बागड़ी : आप मुझे यह
बतलाइये कि कांग्रेस-आई का क्या मतलब है ?
क्या यह किसी व्यक्ति के नाम से है, यह कांग्रेस-
आई कैसे है ?

SHRI KANWAR LAL GUPTA
(Delhi Sadar): Suppose some signa-
tures are found wrong and they deny
it . . . (Interruptions).

MR. SPEAKER: The Office has
compared it and I have passed orders.

AN HON. MEMBER: Nobody can
question when a Member has been
elected on Cong(I) ticket; you must
not allow that to go on record.

MR. SPEAKER: I have recognised
that party.

SHRI K. LAKKAPPA (Tumkur):
Regarding adjournment motion....

MR. SPEAKER: So far as, the ad-
journment motion is concerned, it is
still under my consideration; I will
pass orders in the course of the day.

SHRI K. LAKKAPPA: I gave a
notice of a call attention motion on
fabulous wealth being sold in Bom-
bay, reported in the Press.

MR. SPEAKER: I cannot recall all
the things; I do not know.

Now papers to be laid on the Table.

12.46 hrs.

PAPERS LAID ON THE TABLE
REPORT OF WORKING GROUPS ON
AUTONOMY FOR AKASHVANI AND
DOORDARSHAN

THE MINISTER OF INFORMA-
TION AND BROADCASTING (SHRI
L. K. ADVANI): I beg to lay on the
Table a copy of the Report (Hindi and
English versions) of the Working
Group on Autonomy for Akashvani
and Doordarshan (Volumes I and II).
[Placed in Library. See No. LT-1733/
78].

Employees' Family Pension (Amend-
ment) Scheme, 1978.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): I beg
to lay on the Table a copy of the
Employees' Family Pension (Amend-
ment) Scheme, 1978, (Hindi and Eng-
lish versions) published in Notifica-
tion No. G.S.R. 101 in Gazette of India
dated the 4th February, 1978 under
sub-section (2) of section 7 of the
Employees' Provident Funds and Mis-
cellaneous Provisions Act, 1952.
(Placed in Library. See No. LT-
1734/78).

PASSPORTS (SECOND AMENDMENT)
RULES AND STATEMENT RE. ACCEPTANCE
OF TENDERS BY INDIAN MISSIONS AT
LONDON AND WASHINGTON

THE MINISTER OF STATE IN
THE MINISTRY OF EXTERNAL AF-
FAIRS (SHRI S. KUNDU): I beg to
lay on the Table:—

(1) A copy of the Passports (Se-
cond Amendment) Rules, 1977,
(Hindi and English versions) pub-
lished in Notification No. G.S.R.
734(E) in Gazette of India dated
the 7th December, 1977, under sub-
section (3) of section 24 of the
Passports Act, 1967. [Placed in
Library. See No. LT-1735/78].

(2) A statement (Hindi and Eng-
lish versions) of cases in which low-
est tenders have not been accepted